

ITEM NO.1725

COURT NO.8

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).4691-4692/2024

SARITA GUPTA @ SAVITA GUPTA & ORS.

Appellant(s)

VERSUS

SHANTI DEVI (DEAD) THR. LRS. & ORS.

Respondent(s)

IA No. 150505/2023 - APPLICATION FOR SUBSTITUTION
IA No. 133918/2022 - EXEMPTION FROM FILING O.T.
IA No. 94386/2023 - EXEMPTION FROM FILING O.T.
IA No. 51776/2023 - EXEMPTION FROM FILING O.T.
IA No. 51773/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 18-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. ANJARIA
[IN CHAMBER]

For Appellant(s) : Mr. Mukesh Kumar Gupta, Adv.
Mr. Ashok Gurnani, Adv.
Mrs. Rachna Gupta, AOR

For Respondent(s) : Mr. Dinesh Kumar Garg, Adv.
Mr. Dhananjay Garg, AOR
Mr. Abhishek Garg, Adv.
Mr. Tanuj Gulati, Adv.
Mr. Gaurav Choudhary, Adv.
Ms. Anu Kushwaha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The office report mentioned that learned advocate-on-record for the appellant has not filed the affidavit of dasti service in respect of respondent Nos. 2 and 17. At the same time, it is further stated in the report that the service on the said respondents has already been effected through speed post. In other words, while the dasti service affidavit is not filed, respondents

concerned are served through normal mode of service.

2. In above view learned advocate for the appellant has rightly stated that the service can be stated to have deemed to be completed and that the civil appeal is ready to be listed before the regular court.

3. The appeal may be listed within four weeks before the regular court. In the meantime, the affidavit of dasti service may also be filed.

(MINI)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)